



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 253 of 2006

Applicant(s) M. Anand Rao Respondent(s) Union of India & Others

Advocate
for Applicant(s) M/S. R. N. Mishra

Advocate
for Respondent(s).....

S. K. Das
D. Parshuram

NOTES OF THE REGISTRY

I.P.O of Rs. 50/-
filed.
Copy Served.
For favour of
Registration please
as per memo

21.3.06

S.O(7)

21/3/06

Dinku

21.03.06

For Admission.
Copy Served.

21.3.06. Bench

ORDERS OF THE TRIBUNAL

REGISTER

Dinku
Copy Registered 21.03.06

Order dated: 22.03.2006

Applicant, who received the upgradation benefit under Annexure-A/6 dated 01.06.2004, had filed the representation under Annexure-A/7 dated 14.06.2005 seeking upgradation benefit from a retrospective date/since 1994. It appears, the representation in question (Annexure-A/7 dated 14.06.2005) is still pending with the Respondent Authorities.

Since the representation in question is still pending with Respondent Authorities, this O.A. is hereby disposed of, at admission stage, with direction to the Respondents to consider the

Notes of the Registry

Orders of the Tribunal

O.A. No. 22 B/6

Copies of order

Copies of O.A.
Served to all respondents
by speed postCopies of order
handed over to
both counsels

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24/3/06
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grievances of the Applicant (as raised in his representation under Annexure-A/7 dated 14.06.2005 and in this O.A.) and pass necessary consequential orders within a period of 30 days from the date of receipt of a copy of this order. While giving consideration to the grievances of the Applicant, the authorities should keep in mind Govt. of India instructions (issued under Annexure-A/4 dated 22.09.1992) and grievances raised in the representations filed under Annexure-A/5 series to this Original Application. They should keep in mind that the positive grievance of the Applicant is that no sooner he completed three years of services in the particular grade, he was entitled to receive the upgradation benefits.

Send copies of this order to the Respondents, along with copies of this O.A., and free copies of this order be given to Mr. R.N.Mishra, Ld. Counsel appearing for the Applicant and to Mr. B.Dash, Ld. Additional Standing Counsel for Union of India; on whom a copy of this O.A. has already been served.

Mr. R.N.Mishra, Ld. Counsel appearing for the Applicant undertakes to furnish required postages for communication of the copy of this order to all the Respondents by Speed Post.

22/3/06
Member (Judicial)